

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>FOR THE ATTENTION OF THE CREDITORS OF TRANSTECH TURNKEY PRIVATE LIMITED RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>TRANS TECH TURNKEY PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	25 <sup>th</sup> June 2002
3.	Authority under which corporate debtor is incorporated / registered	RoC-Pune
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U29299PN2002PTC017079
5.	Address of the registered office and principal office (if any) of corporate debtor	101, Mayfair Tower, Wakdewadi, Shivajinagar, Pune MH 411005 IN
6.	Insolvency commencement date in respect of corporate debtor	25 <sup>th</sup> July, 2023 (Order received on 26/07/2023)
7.	Estimated date of closure of insolvency resolution process	21 <sup>st</sup> January 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<u>Name:</u> Mr.Neehal Mahamulal Pathan <u>Reg.No.</u> IBBI/IPA-001/IP-P/01561/2018-19/12406
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH <a href="mailto:email-ca.neehal@gmail.com">email-ca.neehal@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address:</u> Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH <a href="mailto:email-cirp.transtech@gmail.com">email-cirp.transtech@gmail.com</a>
11.	Last date for submission of claims	08 <sup>th</sup> August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. **TRANS TECH TURNKEY PRIVATE LIMITED** On 25<sup>th</sup> July, 2023

The creditors of **M/s. TRANS TECH TURNKEY PRIVATE LIMITED.** are hereby called upon to submit their claims with proof on or before **08<sup>th</sup> August, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - NA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27<sup>th</sup> July, 2023

Place: Kolhapur



A handwritten signature in blue ink, appearing to read "Neehal Mahamul Pathan".

**Neehal Mahamul Pathan**  
**Interim Resolution Professional of**  
**Trans Tech Turnkey Pvt.Ltd.**  
**Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406**